

STATEMENT*Coal Projects Sanctioned between 1.4.85 and 31.3.90*

<i>Company</i>	<i>Projects Sanctioned (Total No.)</i>	<i>Capacity (mty)</i>	<i>Sanctioned Capital (Rs. Crores)</i>
E.C.L.	37	31.26	1739.54
B.C.C.L.	46	13.92	449.76
C.C.L.	37	29.85	1224.89
N.C.L.	8	29.30	1645.42
W.C.L.	35	15.43	686.00
S.E.C.L.	49	33.72	914.37
TOTAL	212	153.48	6659.98

Railway Reservation at parliament House

1967. SHRI R. GUNDU RAO:
SHRI KIRPAL SINGH:
SHRI KALPNATH SONKAR:
SHRI KAMAL CHAUDHRY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Parliament House Quota of Railway berths in various trains for the guests of Members of Parliament have been withdrawn recently;

(b) if so, the reasons therefor:

(c) whether the Members of Parliament are facing difficulties in getting railway reservations for their guests; etc;

(d) whether Government propose to review the present railway reservation system and if so, the details thereof; and

(e) whether Government propose to introduce facility for first class also and if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) and (b). Quotas in second class sleeper berths were earmarked in various trains for providing accommodation to the companions of Members of Parliament when the Members of Parliament were entitled to travel in first class and their companions in second class. Since the companions of M.Ps are now entitled to travel in first/AC 2-tier classes alongwith M.Ps, there is no need to retain these quotas in Parliament a House Booking office. Reservation requisitions from M.Ps in favour of their guests etc. are entertained in the Computer terminals provided in Parliament House Booking Office having direct link with the main reservation computer at New Delhi computerised Reservation Office.

(c) No such complaints have been received.

(d) and (e). There are no such proposals in view of reply to parts (a) and (b) above.

Setting up Industries in Big Villages under KVIC Scheme

1968. SHRI MANJAY LAL:
SHRI PHOOL CHAND
VERMA:
SHRI P. M. SAYEED:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have taken a decision to set up industries in big villages under the Khadi and Village Industries Scheme;

(b) if so, whether other village industries will also be included under the Khadi and Village industries Scheme;

(c) if so, the names of new village industries;

(d) the facilities and incentives proposed to be given to all these industries for their setting up projects in rural industrial areas;

(e) whether Government have any scheme to provide special facilities and incentives to tribals and harijans also for setting up industries in these areas; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES IN THE MINISTRY OF INDUSTRY (SHRI SRIKANTA JENA): (a) Location of industries under KVIC Scheme is in accordance with KVIC Act. As per the amended Act, 'Village Industry' means any industry located in a 'rural area' which produces any goods or renders any service with or without

the use of power and in which the fixed capital investment per head of an artisan or a worker does not exceed fifteen thousand rupees or such other sum as may, by notification in the Official Gazette, be specified from time to time by the Central Government. 'Rural Area' means a 'Village' or the area comprised in any town, the population of which does not exceed ten thousand or such other figure as the Central Government may specify from time to time.

(b) and (c). As on 1.4.1990 seventy additional village industries have been identified by KVIC to be assisted under the purview of KVIC in a phased manner in addition to Khadi and 26 village industries under its purview earlier. List of these 70 new village industries is given below.

(d) KVIC extends financial and fiscal support, appropriate service facilities through raw material, marketing, training and technical infrastructure for the development of khadi and village industries under its purview. Finance assistance is provided as per approved pattern of assistance. Khadi loans are interest free whereas village industries loan carry interest of four per cent per annum obtained from budgetary support under interest subsidy of KVIC. The implementing agencies have to bear interest at four per cent per annum on both khadi and village industries loan. There is rebate on certain items of cotton khadi throughout the year and on other varieties of khadi including polyvastra. Special rebate for certain period is also provided. These facilities will be provided to new industries identified by KVIC.

(e) and (f). Some of the industries under KVIC such as village leather, non edible oil, seed collection, beekeeping, fibre, woollen khadi, weaving tasser, silk etc. provide the maximum employment opportunities to SC artisans and Tribals. Among the important steps taken by KVIC to further increase the benefit of KVI programmes to the tribals and